

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-307**  
IB- 1295(ND)/2019

**IN THE MATTER OF:**

M/s. Jammu & Kashmir Bank Ltd.

....Applicant

**Vs**

M/s. Vinayak Rashi Steels Rolling Mills Pvt. Ltd. & Ors.

....Respondent

**SECTION**

Under Section-7 of IBC, 2016

Order delivered on 28.01.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Syed Arsalan Abid, Adv. Prateek Khaitan,  
Adv. Apporva Malhotra, Adv. Jatin Julka  
For the Respondent :

**ORDER**

None present on behalf of the Corporate Debtor/respondent.

Arguments heard. Reserved for orders. Corporate Debtor is directed to file their short written synopsis within 2 days if any.



**(K.K. VOHRA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Khushboo)